

Reversion

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 202/1992.
~~RAJXNOK~~

DATE OF DECISION 23.7.1992.

Swapandas,

Petitioner

Mr. Tamim Ansari,

Advocate for the Petitioner(s)

Versus

Union of India & Ors.

Respondents

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.V. Krishnan, Vice Chairman.

The Hon'ble Mr. R.C. Bhatt, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Swapandas,
Assistant Luggage Clerk
at Barejadi,
Western Railway, Applicant.

(Advocate: Mr. Tamim Ansari)

Versus.

1. Union of India,
Senior Commercial Supdnt.,
Pratapnagar, Baroda.
2. Divisional Commercial Superintendent,
Ahmedabad (Western Railway)
3. Station Superintendent,
Barejadi (Western Railway) Respondents.

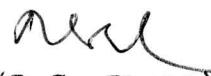
ORAL ORDER

O.A.No. 202/1992

Date: 23.7.1992.

Per: Hon'ble Mr. N.V.Krishnan, Vice Chairman.

The applicant was reverted by an order dated 28.1.1992. Against the disciplinary proceedings, by Ann. A-1 dated 6.2.92, an appeal was filed to the Senior DCS Baroda who is appellate authority. The appeal is still pending. As six months has not lapsed after filing the appeal, the learned counsel seek permission to withdraw this application with permission to file an application again whenever he has a grievance, in accordance with law. The application is therefore permitted to be withdrawn as above.


(R.C. Bhatt)
Member (J)


(N.V.Krishnan)
Vice Chairman

vtc.